

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 970/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 and Petition No. 4/SM/2024, respectively.

Petitioner : DB Power Limited (DBPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Petition No. 788/MP/2025 along with IA No.127/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No.6/SM/2021 (suo-moto) and Petition No. 4/SM/2024 (suo-moto) respectively.

Petitioner : DB Power Limited (DBPL)

Respondent : Tamil Nadu Power Distribution Co. Ltd. (TNPDCCL)

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Anurag Vats, Advocate, DBPL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Ms. Aakanksha Bhola, Advocate, TNPDCCL
Ms. Anushree Bardhan, Advocate, RUVITL
Ms. Ritika Singh, Advocate, RUVITL
Ms. Somya Sahni, Advocate, RUVITL

Record of Proceedings

At the outset, the learned counsel for the Respondent/TNPDCCL sought an adjournment in Petition No. 788/MP/2025 due to the unavailability of the arguing counsel.



2. The learned counsel for the Petitioner/DBPL did not oppose the said request, but pointed out that the Respondent/TNDPCL has not yet filed a reply to the Petition, despite multiple opportunities and may therefore be given a final opportunity to file its reply, if any. The learned counsel also sought liberty to file a reply to the IA No. 127/2025 filed by TNPDCCL therein. Further, the learned counsel sought liberty to file a rejoinder to the reply filed by the Respondent/RUVIL in Petition No. 970/MP/2025 and requested that both matters, being connected, be taken up for hearing together.

3. Considering the above, the Commission adjourned the matters. The Commission further granted the Respondent/TNPDCCL a final opportunity to file its reply in Petition No. 788/MP/2025, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. The Petitioner was also permitted to file its reply to the IA No. 127/2025 within two weeks, with a copy to TNDPCL, who may file its rejoinder, if any, within two weeks thereafter. The Petitioner was also permitted to file its rejoinder in Petition No. 970/MP/2025 within three weeks.

4. The Petitioner was further directed to furnish, on an affidavit within two weeks, in both the Petitions, the details of the increase in the hard cost (onshore basic value from Rs. 157.16 crore to Rs. 170.08 crore), including the justification for construction of two additional chimneys in lieu of modification/lining of the existing chimney, approval/consultation with CEA for such change in scope, the associated cost-benefit analysis, and whether the revised scope was awarded through a competitive bidding process.

5. The Petitions will be listed for hearing on **20.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)